

## Central Information Commission

**Appeal: 02/IC(A)/CIC/2006**

**Dated, the 22<sup>nd</sup> February, 2006**

**Name of the Appellant :** Mukesh Kumar, A-1093/1, Indira Nagar, Lucknow

**Name of the Public Authority :** Department of Revenue, Ministry of Finance, New Delhi

### DECISION

#### **Grounds of Appeal :**

Shri Mukesh Kumar has filed an appeal on 4<sup>th</sup> January, 2006 against an order dated 27<sup>th</sup> December, 2005 passed by Shri Baljeet Matiyani, Member (P&V), CBDT and Appellate Authority under RTI Act, 2005, Department of Revenue, Ministry of Finance, rejecting the appeal preferred against the order dated 21<sup>st</sup> November, 2005 passed by Shri Pradeep Sen, Joint Secretary and CPIO, Department of Revenue, Ministry of Finance. The appellant has asked for details of annual immovable property returns of Shri Virender Singh, IRS, Commissioner of Income Tax for the last 5 years. The appellant has contended that all information that can be given to the Parliament can be given to him also.

His request for above information has been rejected under Section 8(1)(j) of the RTI Act. The appellate authority has contended that this information does not relate to any kind of public work or public service, and would result in undue interference in the personal matter of the officer.

#### **Commission's Decision :**

The appellant has stated that all information that can be given to the Parliament can be given to him. He has, however, not indicated the cause of action on his behalf. The information requested for is in the nature of personal information, the disclosure of which may cause unwarranted invasion of privacy of the individual officer. The exemption from disclosure of information under Section 8(1)(j) of the Act has therefore been correctly applied by the appellate authority. The appeal is accordingly dismissed.

(M.M. Ansari)  
Information Commissioner

Authenticated true copy:

(P.K. Gera)  
Registrar